

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CRI-36-2020**

Rajkumar Das

... Petitioner

Vs

State &amp; Anr.

... Respondents

Ms. Caroline Collasso with Shri R. Poulekar, Advocate for the Petitioner.  
Shri S.R. Rivankar, Special Public Prosecutor with Shri G. Nagvekar,  
Additional Public Prosecutor for the Respondents.

**Coram :- M.S. SONAK &  
DAMA SESHADRI NAIDU, JJ.**

**Date :- 24<sup>th</sup> AUGUST 2020**

**ORAL ORDER :**

Heard Ms. Caroline Collasso and Shri R. Poulekar, the learned Counsel for the petitioner. Shri S.R. Rivankar, the learned Special Public Prosecutor, at our request, appears for the respondents.

2. The record indicates that the arguments on the bail application filed by the petitioner were concluded on 01.07.2020. According to us, the bail application should have been disposed of by now, taking into consideration the circumstance that the Court is concerned with the liberty of the petitioner. We understand that the learned Judge may have been in some difficulty on account of the COVID 19 situation.

3. In any case, we now direct the learned Additional Sessions Judge

at Mapusa to dispose of the bail application (Exhibit 22) in SCORS No.41/2018 as expeditiously as possible and in any case within a period of one week from the date of the production of the authenticated copy of this order.

4. In so far as the relief for expeditious trial is concerned, we again grant liberty to the petitioner to apply to the learned Additional Sessions Judge and, we are sure, the learned Additional Session Judge will consider such prayer depending upon the position of the availability of the witnesses and the pressure on the docket of the learned Additional Sessions Judge.

5. With aforesaid directions, we dispose of this petition. All concerned to act on the basis of authenticated copy of this order.

DAMA SESHADRI NAIDU, J.

M.S. SONAK, J.

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